

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

O.A.No.176/93

Dt. of order: 25.2.1994

Jagdish Prasad

: Applicant

vs.

Union of India & Ors. : Respondents

Mr.Kamal Singh : Counsel for applicant

CORAM:

Hon'ble Mr.Gopal Krishna, Member(Judl.)

Hon'ble Mr.O.P. Sharma, Member(Adm.).

PER HON'BLE MR.GOPAL KRISHNA, MEMBER (JUDL.).

Applicant Jagdish Prashad in this application under Sec.19 of the Administrative Tribunals Act, 1985, has mainly prayed that the impugned order dated 8.6.92 (Annex.A-1) be quashed and the respondents be directed to consider his candidature for any Class IV post in the Railways and in case he is found fit he may be absorbed in Railway Service as per his capability.

2. We have heard the learned counsel for the applicant. None is present on behalf of the respondents in spite of the service of notice upon them.

3. The learned counsel for the applicant has drawn our attention to the Railway Board's circular No.E(NG)II-84/RCI/26 dated 18.4.85 on the subject of "appointment on compassionate ground time limit for appointment". Instead of pressing the O.A. on merits, the learned counsel for the applicant wants that the representation of the applicant which has already been made to the General Manager(Estt), Western Railway, Churchgate, Bombay, vide Annex.A-9 dated 14.6.92 be decided on merits through a speaking order in accordance with the rules.

4. We, therefore, dispose of the O.A. at the admission stage with the direction to the respondent No.3 to decide the applicant's representation dated 14.6.92 (Annex.A9)

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in accordance with the rules through a detailed order on merits within a period of two months from the date of the receipt of a copy of this order. The applicant shall however be at liberty to file a fresh O.A. if he is aggrieved by the decision taken on his representation Annx.A-9 dated 14.6.92. There shall be no order as to costs.

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(O.P.Sharma)
Member(A).

G.K.Krishna
(Gopal Krishna)
Member(J).